

**Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066**

**FAA Section**


Dated: 15.02.2019

**Sub: Forwarding of Hon'ble FAA's Order - reg.**

Sir,

I am directed to forward herewith the copies of the following Orders passed by Hon'ble First Appellate Authority, CESTAT, New Delhi.

1. 01/2019 in CPIO ID No. 13-69/2018.
2. 02/2019 in CPIO ID No. 13-72/2018.
3. 03/2019 in CPIO ID No. 13-75/2018.

  
SPS/PA to the Hon'ble FAA

Encl.

1. Copies of the Ld. FAA's orders.

To:

1. Shri R. K. Jain, 1512-B,  
Bhishma Pitamaha Marg,  
Wazir Nagar,  
New Delhi- 110003

2. CPIO, CESTAT, New Delhi



Per  
13/02/19

**APPELLATE AUTHORITY**  
**UNDER RIGHT TO INFORMATION ACT, 2005**  
Customs, Excise & Service Tax Appellate Tribunal  
West Block-2, R.K. Puram, New Delhi-110066.

**Appeal No.13-03(A)/2018**  
**CPIO ID NO.13-72/CESTAT/CPIO-ND/VPP/2018**

**Shri R.K. Jain**

**...Appellant**

**Vs.**

**CPIO, CESTAT, New Delhi.**

**...Respondent**

**Date of Hearing: 25.01.2019**

**ORDER**

02/2019

Present Order adjudicates the first Appeal as has been filed under Section 19 of Right to Information Act, 2005 (hereinafter referred to as RTI Act).

2. The facts in brief for the purpose are that an application dated 08.11.2018 was filed by the appellant under Section 6 of the RTI Act requesting for the information as mentioned in para 4 thereof. The said information is mentioned to have been provided to the appellant vide letter/ Order No. 13-72 dated 11.12.2018. The applicant/ appellant herein has alleged that the said information is incorrect and incomplete with respect to all the four queries as were raised in para 4 of the aforesaid application. Resultantly, the present Appeal has been filed requesting for setting aside the said Order of the CPIO.

2.1 After receiving this Appeal, notices were issued to all concerned for giving an opportunity of hearing to them was given and that the matter was fixed for hearing on 25.01.2019.



3. Appellant was present in person and has reiterated the grounds of Appeal as taken in the present Appeal while praying for dismissal of Appeal. Mr. Rajender Prasad, Accounts Officer, on the other hand has submitted that the grounds of Appeal are patently wrong as the complete and correct information has already been provided. It is impressed upon that requisite information was called from all concerned and the letter under challenge alongwith others was forwarded based on those entire details. The entire information contained in several pages was given to the appellant. Appeal is accordingly prayed to be dismissed.

4. After taking into consideration the submissions of both the parties and perusing the record, it is observed that following information was sought by the appellant vide Letter dated 08.11.2018 :-

A - Please provide the copies of the disposal figures of the CESTAT Members during from 01.01.2017 till date of providing information.

B - Please provide the file Nos. In which the details/ statement for disposal of appeals by the CESTATE members is dealt with for the period from 01.01.2017 till date. Please also intimate the number of note sheets and correspondence pages contained in each file.

C - Please provide the computer print of the "Consolidated Judge Disposal Report" from 01.01.2017 till the date of providing the information.

D - Please provide copy of member wise disposal statement for the period from 01.01.2017 till date of providing information.

E - The Registrar CESTAT by order F.No. 01(02)/R/Judl. CESTAT/2016 dated 24.11.2016 has prescribed a performa regarding the remand cases of Hon'ble Supreme Court and High Courts. Please provide information about the statement received from various registries in this respect from 01.01.2017 till date and also information as to the compliance to the directions given for time bound disposal of remand cases.

F - Please provide inspection of the File in which the pendency and disposal figures for Members of the CESTAT has been forwarded to Ministry of Finance during 2017 & 2018 and provide copies of all note sheets and correspondence pages of said file.

G - Please provide copies of all circulars, office orders, instructions/ directions, notifications and public notices issued by CESTAT Hqrs., New Delhi from 01.01.2017 till the date of providing the information.

To make available the said information, the CPIO had issued letters to  
the following :-

- (i) SPS to Hon'ble President,
- (ii) SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial),
- (iii) SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)
- (iv) SPS to Hon'ble Mr. C.L. Mahar, Member (Technical)
- (v) SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)
- (vi) DR (Customs & ST Branch)
- (vii) AR (Excise Branch)
- (viii) AR (SM Branch)
- (ix) In-charge CR Section

The information from all above concerned has been received and has intermittently been sent to the applicant.

5. It is observed that the requisite information as received from above mentioned quarters was sent to appellant is as follows:


<b>Information received from</b>	<b>With No. of pages</b>	<b>Date of being sent to appellant</b>
SPS to Hon'ble President	01 page	30.11.2018
Members CESTAT, New Delhi	Acknowledged to have been received by the appellant	
DR (Customs and ST Branch)	01 page	11.12.2018
Excise Appeal Branch	01 page	10.12.2018
Single Member Branch	01 page	13.12.2018
Central Registry	01 page	14.12.2018

The details of digitalisation were sent alongwith the impugned letter of 11.12.2018

6. From the above observation, it becomes clear that though vide letter under challenge i.e. 11.12.2018, the reply as was received from Central Registry relating to above mentioned point A-G, that, "the same does not pertain to Central Registry," was sent. But it is simultaneously observed that the entire other information as asked vide application dated 08.11.2018 was duly been called by CPIO from the other respective sections and was being continuously forwarded to the applicant. All the concerned while sending the information have clarified that the information has regularly been given to

the applicant on his various applications under RTI, even regarding the matters of High Court/ Supreme Court including the remand cases. More so, all these letters have been acknowledged to have been received as is apparent from Appeal memo itself. It is also observed from the information given by the Members, CESTAT, Delhi that though the information has been provided but the said information is already available on the website of the CESTAT. Resultantly, the same was not required to be supplied. Hence, the information which is already in public domain, if not given by the members of CESTAT at regional benches cannot be taken as grievance of the appellant.

7. Further, it is observed that vide the present application, the appellant is trying to have a consolidated statistics of the entire detail already in public domain. This stands corroborated from the fact that appellant has asked for all public notices, circulars/ notifications/ office orders etc. since Jan 2017. All these are already on the website of CESTAT. Precious time of public authorities cannot be allowed to be wasted under the garb of Right to Information for consolidating the information which is otherwise already available. The information about office orders in this Tribunal is otherwise exempted under Section 8(b) of the RTI Act. Above all no larger public interest justifies the consolidation/ statistics of information which is otherwise available except at the cost of precious public time required for administrative/judicial functions of this Tribunal. As submitted on behalf of CESTAT that *suo moto*, CESTAT being a public authority, is providing every permissible information to the public at regular intervals reduced in an electronic form in compliance of Section 4(2) of RTI Act. Thus, the appellant should not have resorted to the use of this Act to obtain information. Resultantly, I find no infirmity when CPIO has not called for the similar information from the regional branches. Thus, I am of the opinion that there



is no reason for the appellant to be aggrieved of the information to be incomplete and incorrect. Appeal is therefore rejected.

  
(RACHNA GUPTA)  
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (10705/18) /Appeal/ 16835 dated 21.12.2018.
2. CPIO, CESTAT, New Delhi.
3. Office Copy

FAA ID: 13-03(A)/2018

4/109/CP/2018  
24/12/18

**First Appeal under Section 19 of the Right to Information Act, 2005**

Ref. No. :RTI/P-537/(10705/18)/Appeal/16835

Dated : 21-12-2018

To ✓  
1st Appellate Authority  
Customs, Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

**A. Contact Details :**

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003

**B. Details About RTI Request :**

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name CPIO (b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	08-11-2018
3.	Details of the order appealed against	Letter F.No. 13-72/CESTAT/CPIO-ND/VPP/2018, dated 11-12-2018
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	11-1-2019
6.	Whether Appeal in Time.	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI Application dated 8-11-2018 (Annexure-1) 2. Copy of CPIO's letter dated 12-11-2018 (Annexure-2) 3. Copy of CPIO's letter dated 30-11-2018 without enclosures (Annexure-3) 4. Copy of CPIO's letter dated 11-12-2018 (Annexure-4) 5. Copy of CPIO's letter dated 14-12-2018 (Annexure-5)

11/RG/RTI/18  
26.12.18

### **BRIEF FACTS OF THE CASE**

- (1) That the appellant has filed an application dated 08-11-2018 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the information as specified in para 4 thereof.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the CPIO has failed to provide complete and correct information as sought by the appellant within the specified period. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

### **GROUND OF APPEAL**

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and spirit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the CPIO and Deemed CPIOs have not provided the information sought in point (A) of the RTI Application for the Members of the CESTAT at zonal benches as the disposal figures of the cases by the Members at zonal benches are received and available at CESTAT Headquarters New Delhi. Therefore, the order of the CPIO and Deemed CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (3) That the CPIO and the Deemed CPIOs have failed to provide the information as sought in point (A) of the RTI Application from 1-1-2017. The information has also not been provided in relation of the Members who were posted at Delhi during this period but were transferred in the intervening period. The CPIO may be directed to provide the complete information for all the Members from 1-1-2017.
- (4) The CPIO and the Deemed CPIOs have not provided the information as sought in point (B) of the RTI Application relating to the File number and



the number of notesheets and correspondence contained therein. Therefore, the order of the CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.

- (5) That the CPIO and the Deemed CPIOs have not provided the copy of the computer generated "consolidated judge disposal report" from 1-1-2017 as sought in point (C) of the RTI Application, even though the appellant enclosed a sample of the said report with his RTI Application. The CPIO and Deemed CPIO are deliberately obstructing the information in this respect. Therefore, the order of the CPIO and Deemed CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (6) That the CPIO and the Deemed CPIO have not provided the copy of the Member-wise disposal statement submitted by the Members from 1-1-2017 and sought in point (D) of the RTI Application. This information has only been provided for Shri Anil Chaudhary, Shri C.L. Meher, Shri Bijay Kumar and Ms. Rachna Gupta, Hon'ble Members to the CESTAT. The information for the other members including those posted at zonal benches and as received in CESTAT headquarters may be directed to be provided.
- (7) That the CPIO and Deemed CPIO have not provided the copy of the reports as received in response to the Registrar's circular dated 24-11-2017 as sought in point (E) of the RTI Application. Therefore, the order of the CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (8) That CPIO and the Deemed CPIOs have failed to provide the information as sought in point (F) and (G) of the RTI Application. The Deemed CPIO and Dy. Registrar though has claimed that these information are held by office of Registrar but the CPIO and the Deemed CPIOs have failed to provide any information in this respect.
- (9) That the CPIO has erred in not providing the complete and correct information to the appellant though as per the provisions of the RTI Act,

the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.

(10) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

(11) That a personal hearing may be granted to the appellant before deciding the present appeal.

(12) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant  
Telephone No. : 9810077977  
24651101  
Fax No. 011-24635243

Place : New Delhi  
Dated : 21-12-2018

O/c

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ANNEXURE-1

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10705/18  
Dated : 08-11-2018

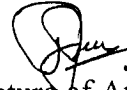
To

CPIO  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K. Puram,  
New Delhi - 110066

Customs, Excise & Service Tax  
Appellate Tribunal  
13 NOV 2018  
West Block No. 2, R.K. Puram,  
New Delhi-110066  
13/11

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the copies of the disposal figures of the CESTAT Members during from 1-1-2017 till date of providing information. (B) Please provide the file Nos. in which the details/statement for disposal of appeals by the CESTAT members is dealt with for the period from 1-1-2017 till date. Please also intimate the number of notesheets and correspondence pages contained in each file. (C) Please provide the computer print of the "Consolidated Judge Disposal Report" ( <b>sample copy earlier provided attached</b> ) from 1-1-2017 till the date of providing the information. (D) Please provide copy of the Member-wise disposal statement for the period from 1-1-2017 till the date of providing the information. Sample copy earlier provided attached. (E) The Registrar CESTAT by order F.No. 01(02)/R/Judl.CESTAT/2016, dated 24-11-2016 ( <b>copy attached</b> ) has prescribed a performa regarding the remand cases of Hon'ble Supreme Court and High Courts. Please provide the information about the statement received from various registries in this respect from 1-1-2017 till date and also the information as to the compliance to the directions given for time-bound disposal of remand cases. (F) Please provide inspection of the File in which

		<p>the pendency and disposal figures for Members of the CESTAT has been forwarded to Ministry of Finance during 2017 &amp; 2018 and provide copies of all notesheets and correspondence pages of said file.</p> <p>(G) Please provide copies of all circulars, office orders, instructions/directions, notifications and public notices issued by the CESTAT Hqrs. New Delhi from 1-1-2017 till the date of providing the information.</p> <p><b>Note:-Please provide pointwise information/response for each of above points.</b></p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081099 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>	



Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi  
Encl. : as above  
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72  
F. No. 13-71/CESTAT/CPIO-ND/VPP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

72  
CPIO ID No. 13-71/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 1070<sup>5</sup> dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-71/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 27.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

*[Signature]*  
CPIO  
CESTAT New Delhi  
Date: 12.11.2018

For Compliance to:

1. SPS to Hon'ble President,
2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial)
3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)
4. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical)
5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)
6. DR (Customs & ST Branch)
7. AR (Excise Branch)
8. AR (SM Branch)
9. In-Charge CR Section

Copy to: (For Information)

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,

*Wazir Marg, New Delhi - 03*

**F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

ANNEXURE-3

2

**CPIO ID No. 13-72/2018**

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **SPS to Hon'ble President, SPS to M(J-AC), SPS to M(J-RG), SPS to M((J-CLM), SPS to M(T-BK)** containing 01+05+06+06+06=24 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 23 X 2=46 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 30.11.2018

To,

✓ Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

27.11.2018

SUB : RTI REPLY TO CPIO ID NO. 13-72/2018

This is with reference to your communication F.No. 13-72/CESTAT/CPIO-ND/VPP/2018 dated 19.11.2018 for furnishing information under the RTI Act, 2005, which is as under :

(A)-(G)	Desired information do not pertain to the O/o Hon'ble President.
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*SPS*  
27/11/18

SPS TO HON'BLE PRESIDENT

**CPIO**

10

Dated:27.11.2018

Sub: Information sought under RTI Act, 2005.

Ref: RTI Application No.RTI/P-195/10705/2018 dt.8.11.2018

Sir,

Please refer to your letter No.I.D.No.13-72/2018 dated 12.11.2018 in respect of information sought under RTI Application No.RTI/P-195/10705/2018 dated 8.11.2018.

2. With reference to the information called for under Para-4 (A) to (G) of the RTI Application, the replies for the same are as under:-

- (i) In response to the information sought under Col.4(A) with regard to the copies of the disposal figures of the CESTAT Members from 1.1.2017 till date, the same information in respect of Shri Anil Choudhary, Member (J) is enclosed herewith from June, 2018 to till date.( As Shri Anil Choudhary, Member (J) joined the CESTAT, Delhi in the month of May, 2018, being on tour in the month of May, 2018)
- (ii) In response to the information sought under Col.4(B), (C), (E), (F) & (G), the same are not related to the office of Shri Anil Choudhary, Member (J).
- (iii) In response to the information sought under Col.4 (D) with regard to the disposal statement of Members for the period from 1.1.2017 till date, the same are enclosed here with.

Thanking you,

Yours faithfully,

  
27/11/18

Sr. P.S. to Hon'ble Shri Anil Choudhary,  
Member (Judicial)

CPIO, CESTAT, New Delhi.

Encl.:- As above. C S Ranga



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**F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-72/2018**

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **Dy. Registrar (Customs & ST, Excise & SM Branch, In-charge CR Section)** containing 01+01+01+01=04 pages is enclosed herewith for your reference please.

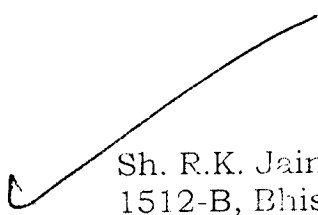
Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 11.12.2018

To,

 Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



12

Customs, Service Tax & Anti Dumping Branch  
(CESTAT, Delhi)

CPIO I. D. No. 13-72/2018

Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Customs Appeal Branch is as under:-

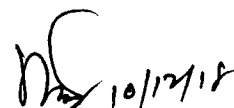
**Points:**

**4(A to D & F):** The information relating to these points does not pertain to Customs Appeal Branch, CESTAT, Delhi.

**4 (E):** The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that Customs Appeal Branch is giving Information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

**4 (G):** The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.



Mohinder Singh

Dy. Registrar

Customs & ST Appeal Branch

To:

✓ CPIO, CESTAT, Delhi

13

**Excise Appeal Branch  
(CESTAT, Delhi)**

**CPIO I. D. No. 13-72/2018  
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Excise Appeal Branch is as under:-

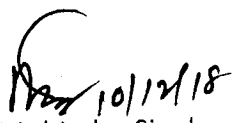
**Points:**

**4(A to D & F):** The information relating to these points does not pertain to Excise Appeal Branch, CESTAT, Delhi.

**4 (E):** The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that Excise Appeal Branch is giving information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

**4 (G):** The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.

  
Mohinder Singh  
Dy. Registrar  
Excise Appeal Branch

To:  CPIO, CESTAT, Delhi

14

**SM Appeal Branch  
(CESTAT, Delhi)**

**CPIO I. D. No. 13-72/2018  
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain  
(CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the SM Appeal Branch is as under:-

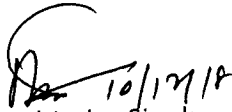
**Points:**

**4(A to D & F):** The information relating to these points does not pertain to SM Appeal Branch, CESTAT, Delhi.

**4 (E):** The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that SM Appeal Branch is giving information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

**4 (G):** The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.

  
Mohinder Singh  
Dy. Registrar  
SM Appeal Branch

To: ✓

CPIO, CESTAT, Delhi

(15)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL (CENTRAL REGISTRY)

Subject : RTI Application No. RTI/P-1495/10705/18 dt. 08/11/2018  
(CPIO ID No- 13-72/2018)

With reference to subject RTI application of Shri R.K. Jain it is informed that the information relating to point 4(A to G) does not pertain to Central Registry.

CPIO is requested to forward this same to the applicant.

*Done*  
*10/12/18*

Dated : 10/12/2018

*Mohinder Singh*  
10/12/18  
Mohinder Singh  
Dy. Registrar (Central Registry)

To. CPIO

*19/12/18*

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72  
F. No. 13-75/CESTAT/CPIO/ND-RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

72  
CPIO ID No. 13-75/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 26.11.2018) received in this office on 27.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-75/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection ~~as early as possible~~ <sup>by 14-12-2018</sup> directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 11.12.2018

For Compliance to:

**1. The Registrar, CESTAT, Delhi**

Copy to: (For Information)

✓ Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

Annex 5  
17

**F. No. 13-72/CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-72/2018**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-72/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 21.12.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 14.12.2018

For Compliance to:

1. AR (Computer Section)
2. CPIO,  
CESTAT, Mumbai/Kolkata/Chennai/Bangalore,  
Ahmedabad/Allahabad/Hyderabad/Chandigarh.

Copy to: (For Information)

✓ Sh. R.K. Jain  
1512-B, Bhisim Pitamah Marg,  
Wazir Nagar, New Delhi-110003